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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 05.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 100/BB/ 2017	-	For hearing	Rule-6 of IB	Ajay Bhavikatti Vs. Sovereign Developers & Infrastructure Ltd. & 2 Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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13. RAKSHA BHAVIKATTI
9902069614

O.C. / Petitioner

Rakshakatti

ORDER

Counsel for Petitioner is present. She has filed Memo along with information obtained from the Indian Postal Website that, notice is served on the Corporate Debtor. No representation for Corporate Debtor. Counsel requested the Tribunal to address letter to IBBI-New Delhi for suggesting the name of IRP to be appointed in this case. The Respondent is called absent and Respondent/Corporate Debtor is treated as absent. Therefore, registry is directed to address letter to the IBBI-New Delhi for suggesting the name of IRP to be appointed in this case. List it on 20/12/2017.

Ashok
Member (T)

Murali
Member (J)